

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No. 186/Agr/2024
Assessment Year: 2018-19

Anupam Chaturvedi, Ashok Nagar, Babarpur, Auraiya (UP)	Vs.	Pr. CIT, Agra
PAN : AFFPJ8369B		
(Appellant)		(Respondent)

Assessee by	Sh. Navin Gargh, Advocate
Department by	Sh. Sukesh Kumar Jain, CIT/DR

Date of hearing	11.02.2025
Date of pronouncement	11.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2018-19, arises against the Principal Commissioner of Income Tax (in short, the "PCIT") , Agra's order F.No.PCIT-1-Agra/Sec.263/Anupam/2023-24 dated 07.03.2024, involving proceedings under section 263 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.
3. Learned counsel at the outset vehemently challenges the section 263 revision order for quite some time, later on submits not to press this assessee's appeal. The learned CIT/DR Shri Jain is fair enough in not

contesting this assessee's appeal stating that he has no objection on assessee's prayer to withdraw the appeal.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 11TH February, 2025.

Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Dated: 11TH February, 2025.

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra